MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 24th May, 2010

G.S.R. 445(E).—In exercise of the power conferred by clause (1) of sub-section (2) of the Section 63 read with sub-section (1) of Section 53 of the Competition Act, 2002, the Central Government hereby makes the following rules to amend the Competition Commission of India (Return on Measures for the promotion of Competition Advocacy, Awareness and Training on Competition Issues) Rules, 2008 published in the Gazette of India, No. 727(E), dated 10th October, 2008, namely:—

1. Short title and commencement.—(1) These rules may be called the Competition Commission of India (Return on Measures for the promotion of Competition Advocacy, Awareness and Training on Competition Issues) (Amendment) Rules, 2010.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Competition Commission of India (Return on Measures for the promotion of Competition Advocacy, Awareness and Training on Competition Issues) Rules, 2008, in rule 3, for sub-rule (5), the following sub-rule shall be substituted, namely:—

“(5) The matters relating to form and time of preparation of return, with respect to which no express provision has been made in these rules, shall be referred, in each case, to the Central Government for its final decision.”

[F. No. 5/28/2007-IGCCS]

RENUKA KUMAR, Jt. Secy.